

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2860  
TO BE ANSWERED ON 11.05.2016**

**COMPENSATION TO RAIL ACCIDENT VICTIMS**

**2860. DR. KIRIT SOMAIYA:**

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether there has been a disparity in compensation paid to the kin of rail accident victims by Railway Claims Tribunal all these years;**
- (b) if so, the details thereof regarding quantum of compensation given to a accident victim currently;**
- (c) whether is the amount of compensation was fixed more than 15 years ago and had not been revised since then and if so, the details thereof;**
- (d) whether Government is aware about the recent direction of High Court of Delhi to revise the compensation paid to the kin of rail accident victims;**
- (e) if so, the details thereof; and**
- (f) the action being taken by the Government to revise the compensation as per Court's direction?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS**

**(SHRI MANOJ SINHA)**

- (a) No, Madam. The amount of compensation being paid to the kin of a rail accident victim by the Railway Claims Tribunal has already**

**been fixed by the Central Government vide Gazette notification G.S.R. 620(E) dated 25.10.1997 effective from 01.11.1997.**

**(b) Does not arise.**

**(c) Yes, Madam.**

**(d) to (f) Yes, Madam. Hon'ble High Court of Delhi in its judgment dated 19.11.2015 in the matter of Setu Niket vs Union of India has directed to consider the issue of updating the upper limit of compensation. In such cases, legal recourse as warranted, is taken.**

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